

C.A. 1768/94

21.11.95

12001 Mr. S. Dugal AM

Done for the applicant.

Sh. A. Mumbushed Proxy Counsel
Sh. A. K. Gaur learned counsel
for respondents states that
the counter reply was filed
in this case on 16-10-95
but the copy of the counter
reply is yet to be served on
learned counsel for ~~respondent~~
applicant this may be done
outside the court, at the
bar. Learned counsel for
applicant shall thereupon ~~be~~
being allowed to file rejoinder
reply within 2 weeks of service
of the counter reply. List this
case for order on 5-1-96.


AM

AM
24/11/95

RS.

12
1

CA 1768/94

05-1-96
Honble Mr. S. Das Gupta, A.M.

None for the applicant. CA is already on record. The order sheet discloses that on last several occasions, none appeared for the applicant. This is the 4th day on which none appeared on behalf of the applicant and, therefore, it appears that the applicant has lost interest in prosecution of the case. The case is, therefore, dismissed in default and for non-prosecution.

B

Wf
A.M.